GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE LOK SABHA

UNSTARRED QUESTION NO. 1848

TO BE ANSWERED ON MONDAY, MARCH 14, 2022/PHALGUNA 23, 1943 (SAKA)

PENALTY FOR NON-LINKING OF PAN AND AADHAAR

1848. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government proposes any provision of penalty for not linking PAN Card with Aadhaar;

(b) if so, whether the Government has taken any steps in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a), (b) & (c) Yes, Sir. Finance Act, 2021 inserted a new section 234H in the Income-tax Act, 1961 to complete the process of PAN-Aadhar linking. This section provides that where a person who is required to intimate his Aadhaar under subsection (2) of section 139AA and fails to do so on or before a prescribed date, he shall be liable to pay a fee not exceeding a sum of one thousand rupees as may be prescribed, at the time of making intimation under sub-section (2) of section 139AA after the said date. 31st March, 2022 is the last date for intimating Aadhaar as notified *vide* notification dated 17.09.2021.
